THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) NO: 45129 OF 2026

The Court made the following ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. Heard Sri V. Sai Kumar, learned counsel for the Writ Petitioners and Sri Ambati Sreekanth Reddy, learned Government Pleader for MA & UD for Respondent No.3 and Sri N. Ashwini Kumar, learned Standing Counsel for Respondent No.1.

3. The learned counsel for the Petitioners submits that the Writ Petition was filed seeking two reliefs, namely, to declare the action of the Respondents in failing to publish the list of validly nominated candidates under Rule 12 (4) of the Andhra Pradesh Municipalities/Nagar Panchayats (Conduct of Election of Chairperson and Ward Members) Rules, 2026 as illegal and arbitrary, and consequently, to maintain the status *quo* and not to proceed with any further steps in the Election process.

4. The learned counsel for the Petitioners draws the attention of the Court on Page Nos.53 and 70 of the paper book, contending that the Petitioners filed nominations for Chairperson and Ward Member respectively for Nagari Municipality, but in Proforma No.II, for YSRCP, it is shown as “0” though they filed the nominations.

5. The contention of the learned counsel for the Respondent No.3 is that the Petitioners' nominations are rejected, thus, their nominations cannot find a place in Proforma No.II but they supressed the same. The Writ Petitioners have remedy before the appropriate Tribunal. The learned counsel for the Respondent No.1 submits that they cannot maintain the Writ Petition, seeking status *quo* and not to proceed with the election process, which they cannot seek directly, they are trying to do so indirectly by seeking such relief in this writ petition.

6. The Court, perused the Proforma No.II, which reads as 'Report on validly nominated candidates for Chairperson', in the table, for Nagari Municipality, it mentioned that 14 nominations were filed, 12 were rejected, 2 were valid nominations and they are of TDP. It appears, the Writ Petitioners, whose nominations are rejected as submitted by the Respondent No.1 as stated *supra*, which is not seriously disputed by the Writ Petitioners. As rightly contended by the learned counsel for the Respondent No.1, the Writ Petition is not maintainable and the Petitioners have remedy before the Election Tribunal. Hence, the Writ Petition is liable to be dismissed.

7. Accordingly, the Writ Petition is dismissed.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dated: 20.10.2026

KAS/SKB

THE HON'BLE SRI JUSTICE ALAPATI GIRIDHAR

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